

4 other

T. P. RETURN (FORM NO. 19 (1))

RETURN OF ASSETS AND LIABILITIES OF GOVT. EMPLOYEES BY/AS ON THE 31ST DECEMBER, 1993.

- 1. Name of the Government servant in full (in block letters) AMARJIT SINGH JASWAL
- 2. Service to which he belongs Himachal Pradesh Judicial Service (H.P.S.)
- 3. Total length of service upto date
 - (1) In Non-gazetted rank Nil
 - (2) In Gazetted rank 11 years 1 1/2 months
- 4. Present post held and place of posting Additional Chief Judicial Magistrate cum Sub-Judge 1st class. Bilaspur (H.P.)
- 5. Total annual income from all sources during the calendar year immediately preceding the 1st day of January, 1994 Rs 67960/-

6. DECLARATION:-

I hereby declare that the return enclosed herewith, Forms I to V are complete, true and correct as on 31st Dec 1993 to the best of my knowledge and belief, in respect of information due to be furnished by me under the provisions of sub-rule (1) of Rule 19 of the Central Civil Services (Conduct) Rules, 1954.

DATE - 20-4-94

SIGNATURE [Signature]

Note 1. This return shall contain particulars of all assets and liabilities of the Government servant, either in his own name or in the name of any other person.

Note 2. If a Government servant is a member of Hindu Undivided Family with coparcenary rights in the properties of the family either as a member, he should indicate in the return in form No. 1 the value of his share in such property at where it is not possible to indicate the exact value of such share, its approximate value, suitable explanatory notes may be added wherever necessary.

purpose of column the term "Lease" would mean a lease of immovable property from year to year or any term exceeding one year of reserving a yearly rent where, however, the lease of immovable property is obtained from a person having official dealings with the Government, servant, such a lease should be shown in this column irrespective of the term of the lease, whether it is short term or long term, and the periodicity of the payment of rent.

(2) In column 10 should be shown:-

(a) Where the property has been acquired by purchase, mortgage or lease, the price or premium paid for such acquisition:-

(b) Where it has been acquired by lease, the total annual rent thereof also and

(c) Where the acquisition is by inheritance, gift or exchange, the approximate value of the property so acquired.

Form No. II.

STATEMENT OF LIQUID ASSETS ON FIRST APPOINTMENT/AS ON THE 31ST DECEMBER, 1993.

(1) Cash and bank balances exceeding 3 months equivalents.

(2) Deposits, loans advanced and investments (such as shares, securities, debentures, etc).

S.NO.	Description	Name and address of company Bank etc.	Amount if not in own name, Annual income name and address of persons derived in whose name held and his/her relationship with the Government servant.	Remarks
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1. 2. 3. 4. 5. 7.

NIL

Signature

[Signature] 20/4/94

FORM NO. III

STATEMENT OF MOVABLE PROPERTY ON FIRST ASSIGNMENT/AS ON THE 31ST DECEMBER 1993

Sr. No.	Description of item	Price or value at the time of acquisition and/or the total payments made upto the date of return, as the case may be, in case of articles purchased on hire purchase or instalment basis.	If not in own name, name and address of person in whose name and his/her relationship with the Govt. Servant.	How acquired with approximate date of acquisition.	Remarks.
1.	2.	3.	4.	5.	6.
	Jewellery	Rs 40,000/- (approx.)	Belongs to my wife smt Neela Jaswal.	By way of presents to my wife from her parents in the year 1984 (Dec) at the time of marriage.	—————
	Car	Rs 40,000/-	Belongs to self	From personal savings Feb 2, 1993.	—————
	Refrigerator	Rs 4000/- (approx.)	Belongs to self	In the year 1983-84 By raising loan from Bank at Mandi	—————
	Radio and Television	Rs 8600/- (approx.)	Television belongs to self Radio to my wife	Television - from personal savings in the year 1985 Radio by way of gift at the time of marriage	—————
	Almirah	Rs 2300/-	Belongs to self	Personal savings Oct 1991	—————

Date: 20-4-94

Signature: _____

FORM NO. IV

STATEMENT OF PROVIDENT FUND AND LIFE INSURANCE POLICY ON FIRST APPOINTMENT/AS ON THE
31ST DECEMBER 1993

Sr.No.		INSURANCE POLICIES				PROVIDENT FUNDS			
1.	2.	3.	4.	5.	6.	7.	8.	9.	10.
Policy No. and date policy	Name of insurance company	SUM insured/ date of maturity	Amount of annual premium	Type of provident fund/GP/Account No.	Closing balance as last reported by the audit/accnts officer along with date of such balance	Contributions made subsequently.	Total	Remarks if there is dispute regarding closing balance the figures according to Govt. servant should also be mentioned in this column.	

Group Insurance Scheme

H. Just
1492

Rs 78,798/-
(31-3-93)

Rs 25,572

Rs 1,04,370/-

Date: 20-4-94

Signature *H. Just*

FORM NO. V

STATEMENT OF DEBTS AND OTHER LIABILITIES ON FIRST ASSIGNMENT, 7/AS ON THE 31ST DECEMBER, 1993.

Sr. No.	Amount	Name and address of Creditor	Date of incurring liability	Details of transaction	Remarks
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NIL

Date: 20-4-94 SIGNATURE: [Signature] 20/4/94

Note 1. Individual items of loans not exceeding three months emoluments of Rs. 1000/- whichever is less need not be included.

Note 2. In columns, information regarding permission, if any, obtained from of report made to the competent authority may also be given.

Note 3. The term "emoluments" means pay and allowances received by the Government servant.

Note 4. The statement should also include various loans and advances available to Govt. servants like advance for purchase of conveyance, House building advance, etc. (other than advances of pay and travelling allowance), advances from the G.P. Fund and loans on Life Insurance Policies and fixed deposits.

In this form information may be given regarding items (a) Jewellery owned by him (Total silver and other precious metals and precious stones owned by him not forming part of jewellery total value (c) (i) Motor Cars (ii) Scooters/ Motor cycles; (iii) refrigerators/ air-conditioners (IV) radios/ radio gram televisions sets and any other articles, the value of which individually exceeds Rs. 1,000/- (d) value of items of movable property individually worth less than Rs. 1,000/- other than articles of daily use such as clothes utensils, books, crockery etc added together as lumpsum.

Note 2. In column (b) maybe indicated whether the property was acquired by purchase, inheritance gift or otherwise.

Note 3. In column 6, particulars regarding sanction obtained or report made in respect of various transactions may be given.

Note 1 In column 7 particulars regarding a notice obtained or report made in respect of the various transactions may be given.

Note 2. The term " emoluments" means the pay and allowances received by the Government servant.

FORM No. I

Sr.No.	Description of property.	Precise location (Name of District, Division, Taluk & village in which the property is situated and also its distinctive number etc.)	Area of land (in case of land)	Nature of land (in case of landed property)	Extent of interest.	If not in own name, state in whose name held & his/her relationship, if any to the Govt. servant.	Date of acquisition.	How acquired (whether by purchase, mortgage, lease, inheritance, gift or otherwise and name with details of persons from whom acquired, (address & connections of the Govt. servant, if any, with the person/persons concerned) (Please see Note I below).	Value of the property. (See Note 2 below)	Particulars of sanction of prescribed authority if any.	Total annual income from the property.	Remarks.
	Land for constructing a House.	Distt- Kangra. Tch. Palampur. Mohan Diferpat mauza Sidhpur Kh. nos $\frac{214}{9}, \frac{216}{3}$			003-84	Kuhli Abul OWNER	N.A	Purchase. From OMParkash S/o orathan R/o Mohan Diferpat mauza Rani Sidhpur Tch. Palampur Distt Kangra. No-connection	Rs 75,000/-	Letter vide Enclt no HHC/642/14-135/82 - 244 Dated Shukla - 1 Jan. 5/6 1993		NIL

Note: For purpose of column 9, the term 'lease' would mean lease of immoveable property from year to year or for any term exceeding one year or reserving a yearly rent. Where however, the lease of immoveable property is obtained from a person having official dealing with the Govt. servant, such lease ~~fixure~~ should be shown in this column irrespective of the terms of the lease, whether it is short term and the periodicity of the payment of the rent.

2) In column 10 should be shown:-
a) Where one property has been acquired by purchase, mortgage of leave, the price of premium paid for such acquisition
b) Whether it has been acquired by lease, the total annual rent thereof also; and
c) whether the acquisition is by inheritance, gift or exchange, the approximate value of the property acquired.

Signature: 20/4/94